

FORM A
PUBLIC ANNOUNCEMENT
[Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016]
FOR THE ATTENTION OF THE CREDITORS OF
MPG REALTY PRIVATE LIMITED

RELEVANT PARTICULARS	
1. Name of Corporate Debtor	MPG REALTY PRIVATE LIMITED
2. Date of Incorporation of Corporate Debtor	April 17, 2009
3. Authority under which Corporate Debtor is incorporated / registered	Registrar of Companies - Delhi under Companies Act, 1956
4. Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	U70102DL2009PTC189454
5. Address of the registered office and principal office (if any) of Corporate Debtor	Regd. Off.: S-565, Off. No. 6, G. Flr., School Bk-II, Shakarpur, Delhi-110092 Regd. Off. (Prev.): 208, 2nd Flr., Plot-20, Parmesh Business Towers, Karkardoma Community Centre, Delhi-110092 Corp. Off.: 814A, 8th Flr., Iconic Corenthum, Plot A-41, Sec-62, Noida-201309
6. Insolvency commencement date in respect of Corporate Debtor	December 18, 2025 (recd. on December 22, 2025)
7. Estimated date of closure of insolvency resolution process	June 16, 2026
8. Name and Registration number of the insolvency professional acting as Interim Resolution Professional	M/s RR Insolvency Professionals LLP through its Partner - IP Rakesh Jindal Reg. No.: IBBI/IPE-0056/IPA-1/2022-23/50009
9. Address & email of the interim resolution professional, as registered with the board	Regd. Add.: I/E-64 Nehru Nagar, Ghaziabad, UP-201001 Email : ca.rakeshjindal@gmail.com
10. Address and e-mail to be used for correspondence with the Interim Resolution Professional	Add.: I/E-64 Nehru Nagar, Ghaziabad, UP-201001 Email : cirp.mpgreality@gmail.com
11. Last date for submission of claims	January 05, 2026
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the Interim Resolution Professional	Not Applicable
13. Names of insolvency professionals identified to act as authorized representative of creditors in a class (free names for each class)	Not Applicable
14. (a) Relevant forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/home/downloads Physical Address: I/E-64 Nehru Nagar, Ghaziabad, UP-201001

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **M/s MPG Realty Private Limited on 18.12.2025 (recd. on 22.12.2025)**

The creditors of **M/s MPG Realty Private Limited**, are hereby called upon to submit their claims with proof on or before **05.01.2026** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

IP Rakesh Jindal
For and on behalf of **RR Insolvency Professionals LLP**
Regn. No.: IBBI/IPE-0056/IPA-1/2022-23/50009
Date : 25.12.2025
Place: Delhi



प्रपत्र ए	सर्वजनिक घोषणा	संबन्धित विवरण
1. कार्पोरेट देनदार का नाम	एमपीजी रियल्टी प्राइवेट लिमिटेड	एमपीजी रियल्टी प्राइवेट लिमिटेड
2. कार्पोरेट देनदार के निगमन की तिथि	17 अप्रैल, 2009	17 अप्रैल, 2009
3. प्राधिकरण जिसके अधीन कार्पोरेट देनदार निगमित / पंजीकृत है	रजिस्ट्रार ऑफ कम्पनीज - दिल्ली कम्पनी अधिनियम, 1956 के तहत	रजिस्ट्रार ऑफ कम्पनीज - दिल्ली कम्पनी अधिनियम, 1956 के तहत
4. कार्पोरेट देनदार की कार्पोरेट पहचान संख्या / सीमित दायित्व पहचान संख्या	U70102DL2009PTC189454	U70102DL2009PTC189454
5. कार्पोरेट देनदार के पंजीकृत कार्यालय तथा प्रधान कार्यालय (यदि कोई) का पता	पंजीकृत कार्यालय : एस-565, ऑफिस नं. 6, ग्राउंड फ्लोर, स्कूल ब्लॉक-II, शकरपुर, दिल्ली-110092 पंजीकृत कार्यालय (पिछला) : 208, दूसरी मंजिल, प्लॉट-20, परमेश बिजनेस टावर्स, कड़कड़डूमा कम्प्यूनिटी सेंटर, दिल्ली-110092 कार्पोरेट कार्यालय : 814ए, 8वीं मंजिल, आइकोनिक कोरथम, प्लॉट ए-41, सेक्टर-62, नोएडा-201309	पंजीकृत कार्यालय : एस-565, ऑफिस नं. 6, ग्राउंड फ्लोर, स्कूल ब्लॉक-II, शकरपुर, दिल्ली-110092 पंजीकृत कार्यालय (पिछला) : 208, दूसरी मंजिल, प्लॉट-20, परमेश बिजनेस टावर्स, कड़कड़डूमा कम्प्यूनिटी सेंटर, दिल्ली-110092 कार्पोरेट कार्यालय : 814ए, 8वीं मंजिल, आइकोनिक कोरथम, प्लॉट ए-41, सेक्टर-62, नोएडा-201309
6. कार्पोरेट देनदार के संबंध में ऋण शोध अक्षमता आरम्भ तिथि	18 दिसंबर, 2025 (22 दिसंबर, 2025 को प्राप्त हुआ)	18 दिसंबर, 2025 (22 दिसंबर, 2025 को प्राप्त हुआ)
7. ऋण शोध अक्षमता समाधान प्रक्रिया के समापन की पूर्वानुमानित तिथि	16 जून, 2026	16 जून, 2026
8. अंतरिम समाधान प्रोफेशनल के रूप में कार्यरत ऋण शोध अक्षमता प्रोफेशनल का नाम और रजिस्ट्रेशन नंबर	मैसर्स आरआर इन्सॉल्वेंसी प्रोफेशनल्स एलएलपी अपने पार्टनर - आईपी राकेश जिंदल पंजी. सं.: IBBI/IPE-0056/IPA-1/2022-23/50009	मैसर्स आरआर इन्सॉल्वेंसी प्रोफेशनल्स एलएलपी अपने पार्टनर - आईपी राकेश जिंदल के माध्यम से पंजी. सं.: IBBI/IPE-0056/IPA-1/2022-23/50009
9. अंतरिम समाधान प्रोफेशनल का पता और ई-मेल, जैसा कि बॉर्ड में पंजीकृत है	पंजीकृत पता: II / ई-64 नेहरू नगर, गाजियाबाद, यूपी-201001 ईमेल : ca.rakeshjindal@gmail.com	पंजीकृत पता: II / ई-64 नेहरू नगर, गाजियाबाद, यूपी-201001 ईमेल : ca.rakeshjindal@gmail.com
10. अंतरिम समाधान प्रोफेशनल का पता और पत्राचार हेतु प्रयुक्त, पता और ई-मेल	पता: II / ई-64 नेहरू नगर, गाजियाबाद, यूपी-201001 ईमेल : cirp.mpgreality@gmail.com	पता: II / ई-64 नेहरू नगर, गाजियाबाद, यूपी-201001 ईमेल : cirp.mpgreality@gmail.com
11. दावा प्रस्तुत करने हेतु अंतिम तिथि	05 जनवरी 2026	05 जनवरी 2026
12. अंतरिम समाधान प्रोफेशनल द्वारा धारा 21 की 4 उप-धारा (क) के वर्गों (ख) के तहत अभिनिश्चित लेनदारों की श्रेणियाँ, यदि कोई	लानगु नहीं	लानगु नहीं
13. किसी श्रेणी में लेनदारों के अधिकृत प्रतिनिधि के रूप में कार्य करने हेतु निर्दिष्ट ऋण शोध अक्षमता प्रोफेशनल के नाम (प्रत्येक श्रेणी के लिए अलग नाम)	लानगु नहीं	लानगु नहीं
14. (क) संबंधित प्रपत्र और (ख) अधिकृत प्रतिनिधियों का विवरण यहाँ उपलब्ध है।	वर्बलिंक: https://ibbi.gov.in/home/downloads भौतिक पता: II / ई-64 नेहरू नगर, गाजियाबाद, यूपी-201001	वर्बलिंक: https://ibbi.gov.in/home/downloads भौतिक पता: II / ई-64 नेहरू नगर, गाजियाबाद, यूपी-201001

एतद्वारा सूचना दी जाती है कि राष्ट्रीय कम्पनी विधि अधिनियम ने दिनांक 18 दिसंबर, 2025 (22 दिसंबर, 2025 को प्राप्त हुआ) को **मैसर्स एमपीजी रियल्टी प्राइवेट लिमिटेड** के विरुद्ध कार्पोरेट ऋण शोध अक्षमता प्रक्रिया आरंभ करने का आदेश दिया है।

मैसर्स एमपीजी रियल्टी प्राइवेट लिमिटेड के लेनदारों से एतद्वारा आने वाले का प्रमाण **05 जनवरी 2026** को अथवा पूर्वोक्त समाधान प्रोफेशनल के समक्ष ऊपर आइटम 10 के समक्ष वर्णित पते पर प्रस्तुत करने की मांग की जाती है। दिल्ली में लेनदारों को अपने दावों का प्रमाण केवल इलेक्ट्रॉनिक साधनों द्वारा प्रस्तुत करना होगा। अन्य सभी लेनदार अपने दावों का प्रमाण व्यक्तिगत रूप से, अथवा द्वारा अथवा इलेक्ट्रॉनिक साधनों प्रस्तुत कर सकते हैं।

दावे के फर्जी अथवा धाक प्रमाण की प्रस्तुति दंडनीय होगी।

आईपी राकेश जिंदल
आरआर इन्सॉल्वेंसी प्रोफेशनल्स एलएलपी की ओर से और उनके लिए
पंजीकरण सं.: IBBI/IPE-0056/IPA-1/2022-23/50009
एएफए सं.: AA/1/50009/02/311226/20068 | वैधता: 31.12.2026
स्थान: दिल्ली

POSSESSION NOTICE (for immovable property)

Whereas, **SAMMAAN CAPITAL LTD** (formerly known as **INDIABULLS HOUSING FINANCE LIMITED**) ("IHFL") ("SCL") under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002) ("said Act") and in exercise of powers conferred under Section 13 (12) of the said Act read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 ("said Rules") issued a demand notice dated **02.07.2021**, calling upon the borrower(s), the guarantor(s) and the mortgagor(s) **DALIP KUMAR AASHA and RAJESH** against LAN No. **HHLNOD00455226**, to repay the amount mentioned in the said notice being a sum of **Rs. 24,96,361/- (Rupees Twenty Four Lakhs Ninety Six Thousand Three Hundred Sixty One Only)** as on **26.06.2021** in respect of the said Facility with further interest thereon and penal interest from **27.06.2021** till payment / realisation, within 60 days from the date of receipt of the said notice.

And whereas subsequently, **IHFL** has vide Assignment Agreement dated **30.09.2021** assigned all its rights, title, interest and benefits in respect of the debts due and payable by the borrower/guarantor(s)/mortgagor(s) arising out of the facilities advanced by **IHFL** to borrower(s)/ guarantor(s)/mortgagor(s) alongwith the underlying securities to **Edelweiss Asset Reconstruction Company Limited as Trustee of EARC Trust – SC 439**.

Thereafter, **Edelweiss Asset Reconstruction Company Limited as Trustee of EARC Trust – SC 432 & EARC Trust – SC 439** has vide Assignment Agreement dated **25.08.2023** assigned all its rights, title, interest and benefits in respect of the debts due and payable by the borrower/guarantor(s)/mortgagor(s) arising out of the facilities advanced by **IHFL** to borrower(s)/ guarantor(s)/mortgagor(s) alongwith the underlying securities to **Asset Reconstruction Company (India) Limited** acting in its capacity as Trustee of **Arcil-CPS-IV, Trust ("Arcil")** for the benefit of the holders of Security Receipts. Therefore, in view of the said assignment, **Arcil** now stands substituted in the place of **Edelweiss Asset Reconstruction Company Limited** and **Arcil** shall be entitled to institute/continue all and any proceedings against the borrower(s)/guarantor(s)/mortgagor(s) and to enforce the rights and benefits under the financial documents including the enforcement of security interest executed and created by the borrower/ guarantor(s)/mortgagor(s) for the said facilities availed by them.

The borrower/guarantor(s)/mortgagor(s) having failed to repay the said amounts to **Arcil**, notice is hereby given to the borrower/guarantor(s)/mortgagor(s) in particular and the public in general that the undersigned being the Authorized Officer of **Arcil** has taken **Symbolic Possession** of the secured assets described herein below in exercise of powers conferred on him/her under Sub-Section (4) of Section 13 of the said Act read with Rule 8 of the said Rules on **22.12.2025**.

The borrower/guarantor(s)/mortgagor(s) in particular and the public in general are hereby cautioned not to deal with the below mentioned secured assets and any dealings with the secured assets will be subject to the charge of **Arcil** for a sum of **Rs. 38,20,644.65 (Rupees Thirty Eight Lakhs Twenty Thousand Six Hundred Forty Four and Paise Sixty Five Only)** as on **22.05.2025** in respect of the said Facility with further interest at contractual rate from **23.05.2025** till payment / realisation together with all incidental costs, charges and expenses incurred.

The borrowers /guarantors /mortgagors' attention is invited to the provisions of the Sub-Section (8) of Section 13 of the said Act, in respect of time available to redeem the below mentioned secured assets.

DESCRIPTION OF SECURED ASSETS

Unit No. 2306, 23rd Floor, Tower-C, Marina Suites, GH-3/1, Aditya Park town, NH-24, GHAZIABAD, UTTAR PRADESH – 200111

Sd/-
Authorized Officer
Date : 22.12.2025
Asset Reconstruction Company (India) Limited
Place: GHAZIABAD
(Trustee of Arcil-CPS-IV, Trust)



STAR PAPER MILLS LIMITED
CIN-L21011WB1936PLC008726
Registered Office:Duncan House, 2nd Floor, 31 Netaji Subhas Road, Kolkata - 700 001. Ph: (033) 22427380-83,
e-mail: star.ca@starpapers.com, website: www.starpapers.com
Special Window for Re-lodgement of Transfer Requests of Physical Shares

In terms of SEBI Circular no. SEBI/HO/MIRSD-PoD/PI/CIR/2025/97 dated 2nd July 2025, a Special Window has been opened from 7th July, 2025 to 6th January, 2026 for re-lodgement of transfer deeds that were lodged prior to 1st April, 2019 and were rejected, returned or not attended to due to deficiencies in documents/process or otherwise.

The facility for re-lodgement of transfer deeds will be open till 6th January, 2026. The securities that are re-lodged for transfer, if approved, will be issued only in demat form.

The concerned shareholders may re-lodge the necessary documents within the above period completed in all respects, to the Company's Registrar and Share Transfer Agent i.e. KFin Technologies Limited, Selenium Tower-B, Plot No. - 31 & 32, Gachibowli, Financial District, Nanakramuguda, Hyderabad - 500 032. Toll Free no.:1800-309-4001; E-mail: einward.ris@kfinetech.com.

for STAR PAPER MILLS LIMITED
Sd/-
Saurabh Arora
Company Secretary
Date: 24th December, 2025
Place: Saharanpur (U.P)

FORM A

PUBLIC ANNOUNCEMENT

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

FOR THE ATTENTION OF THE CREDITORS OF MPG REALTY PRIVATE LIMITED

RELEVANT PARTICULARS	
1. Name of Corporate Debtor	MPG REALTY PRIVATE LIMITED
2. Date of Incorporation of Corporate Debtor	April 17, 2009
3. Authority under which Corporate Debtor is incorporated / registered	Registrar of Companies – Delhi under Companies Act, 1956
4. Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	U70102DL2009PTC189454
5. Address of the registered office and principal office (if any) of Corporate Debtor	Regd. Off.: S-565, Off. No. 6, G. Fir., School Bk-II, Shakarpur, Delhi-110092 Regd. Off. (Prev.): 208, 2nd Flr., Plot-20, Parnesh Business Towers, Karkardoma Community Centre, Delhi-110092 Corp. Off.: 814A, 8th Flr., Iconic Corenthum, Plot A-41, Sec-62, Noida-201309
6. Insolvency commencement date in respect of Corporate Debtor	December 18, 2025 (recd. on December 22, 2025)
7. Estimated date of closure of insolvency resolution process	June 16, 2026
8. Name and Registration number of the insolvency professional acting as Interim Resolution Professional	M/s RR Insolvency Professionals LLP through its Partner - IP Rakesh Jindal Reg. No.: IBBI/IRPE-0056/PA-1/2022-23/50009
9. Address & email of the interim resolution professional, as registered with the board	Regd. Add.: I/E-64 Nehru Nagar Ghaziabad, UP-201001 Email: ca.rakeshjindal@gmail.com
10. Address and e-mail to be used for correspondence with the Interim Resolution Professional	Add.: I/E-64 Nehru Nagar, Ghaziabad, UP-201001 Email: cirp.mpgreality@gmail.com
11. Last date for submission of claims	January 05, 2026
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the Interim Resolution Professional	Not Applicable
13. Names of insolvency professionals identified to act as authorised representative of creditors in a class (three names for each class)	Not Applicable
14. (a) Relevant forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/home/downloads Physical Address: I/E-64 Nehru Nagar, Ghaziabad, UP-201001

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **M/s MPG Realty Private Limited** on **18.12.2025 (recd. on 22.12.2025)**.

The creditors of **M/s MPG Realty Private Limited**, are hereby called upon to submit their claims with proof on or before **05.01.2026** to the interim resolution professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

IP Rakesh Jindal
Regn. No.: IBBI/IRPE-0056/PA-1/2022-23/50009
Date : 25.12.2025
AFA No.: AA1/50009/02/311226/20068 | Valid till 31/12/2026
Place: Delhi

POSSESSION NOTICE (For Immovable Property)

Whereas, The undersigned, Authorized Officer of **CFM ASSET RECONSTRUCTION PRIVATE LIMITED (CFMARC)** (CIN:U67100G2015PTC083994), an asset reconstruction company duly registered under Section 3 of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (SARFAESI Act) and in exercise of powers conferred under Section 13 (12) read with relevant Rules of the Security Interest (Enforcement) Rules, 2002 (Rules) issued the following notice: The Authorized Officer of **SAMMAAN CAPITAL LIMITED (CIN:L65922DL2005PLC136029)** (formerly known as **INDIABULLS HOUSING FINANCE LIMITED**) in exercise of powers conferred under Section 13 (12) of SARFAESI Act read with Rule 3 of the Rules issued Demand Notice dated 26.02.2020 calling upon the Borrower(s) **SATYASHIL GAUTAM and SAVITA** to repay the amount mentioned in the Notice being **Rs. 25,31,826/- (Rupees Twenty Five Lakh Thirty One Thousand Eight Hundred Twenty Six Only)** as on **22.02.2020** under the Loan Account No. **HHLNOI00422322** alongwith interest thereon and other charges within 60 days from the date of receipt of the said Notice.

IHFL has, under the provisions of SARFAESI Act, assigned the loan of the above mentioned Borrower(s) to **CFMARC** acting in its capacity as Trustee of **CFMARC Trust-I IHFL**, vide Assignment Agreement dated 05.10.2020 pursuant to which **CFMARC** has stepped in as a secured creditor with respect to the above Loan Account which has been renumbered as Loan Account No. **CFMARC422322** in books of **CFMARC**. The Borrower(s) having failed to repay the amount as mentioned above, Notice is hereby given to the Borrower(s) and the public in general that the undersigned has taken **symbolic possession** of the property described herein below in exercise of powers conferred on him under Sub-Section (4) of Section 13 of the Act read with Rule 8 of the Security Interest (Enforcement) Rules, 2002 on **22.12.2025**.

The Borrower(s) in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of **CFMARC** for an amount **Rs. 25,31,826/- (Rupees Twenty Five Lakh Thirty One Thousand Eight Hundred Twenty Six Only)** as on **22.02.2020** and interest thereon alongwith other charges.

The Borrower's attention is invited to provisions of Sub-Section (8) of Section 13 of the Act in respect of time available, to redeem the Secured Assets.

DESCRIPTION OF THE IMMOVABLE PROPERTY

Apartment No. 2206 Having Carpet Area Of 57.58 Sq. Metres (619.79 Sq. Feet), Type-1 (2 BHK) On 22nd Floor, In Tower-B In The Project Known As "Marina Suites" Constructed Upon Plot No. Gh-3/1, Park Town, Nh-24, Ghaziabad, Uttar Pradesh - 201008. Along With One Garage/ Covered Car Parking Space

Place: GHAZIABAD Sd/- Authorized Officer
Date: 22.12.2025 CFM ASSET RECONSTRUCTION PRIVATE LIMITED
ACTING IN ITS CAPACITY AS TRUSTEE OF CFMARC TRUST-I IHFL

POSSESSION NOTICE

(for immovable property)

Whereas, **SAMMAAN CAPITAL LTD** (formerly known as **INDIABULLS HOUSING FINANCE LIMITED**) under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002) ("said Act") and in exercise of powers conferred under Section 13 (12) of the said Act read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 ("said Rules") issued a demand notice dated **18.09.2021** calling upon the borrower(s), the guarantor(s) and the mortgagor(s) **ABHIJEET DEBNATH and SHRABONI NATH** against LAN No. **HHLNOD00430291** to repay the amount mentioned in the said notice being a sum of **Rs. 21,82,001.23 (Rupees Twenty One Lakhs Eighty Two Thousand One And Paise Twenty Three Only)** as on **26.06.2021** in respect of the said Facility with further interest thereon and penal interest from **27.06.2021** till payment / realisation, within 60 days from the date of receipt of the said notice.

And whereas subsequently, **IHFL** has vide Assignment Agreement dated **30.09.2021** assigned all its rights, title, interest and benefits in respect of the debts due and payable by the borrower/guarantor(s)/mortgagor(s) arising out of the facilities advanced by **IHFL** to borrower(s)/ guarantor(s)/mortgagor(s) alongwith the underlying securities to **Edelweiss Asset Reconstruction Company Limited as Trustee of EARC Trust – SC 439**.

Thereafter, **Edelweiss Asset Reconstruction Company Limited as Trustee of EARC Trust – SC 439** has vide Assignment Agreement dated **25.08.2023** assigned all its rights, title, interest and benefits in respect of the debts due and payable by the borrower/guarantor(s)/mortgagor(s) arising out of the facilities advanced by **IHFL** to borrower(s)/ guarantor(s)/mortgagor(s) alongwith the underlying securities to **Asset Reconstruction Company (India) Limited** acting in its capacity as Trustee of **Arcil-CPS-IV, Trust ("Arcil")** for the benefit of the holders of Security Receipts. Therefore, in view of the said assignment, **Arcil** now stands substituted in the place of **Edelweiss Asset Reconstruction Company Limited** and **Arcil** shall be entitled to institute/continue all and any proceedings against the borrower(s)/guarantor(s)/mortgagor(s) and to enforce the rights and benefits under the financial documents including the enforcement of security interest executed and created by the borrower/ guarantor(s)/mortgagor(s) for the said facilities availed by them.

The borrower/guarantors/mortgagor(s) having failed to repay the said amounts to **Arcil**, notice is hereby given to the borrower/guarantors/mortgagor(s) in particular and the public in general that the undersigned being the Authorized Officer of **Arcil** has taken **Symbolic Possession** of the secured assets described herein below in exercise of powers conferred on him/her under Sub-Section (4) of Section 13 of the said Act read with Rule 8 of the said Rules on **22.12.2025**.

The borrower/guarantor(s)/mortgagor(s) in particular and the public in general are hereby cautioned not to deal with the below mentioned secured assets and any dealings with the secured assets will be subject to the charge of **Arcil** for a sum of **Rs. 31,23,769.01 (Rupees Thirty One Lakhs Twenty Three Thousand Seven Hundred Sixty Nine and Paise One Only)** as on **16.09.2025** in respect of the said Facility with further interest at contractual rate from **17.09.2025** till payment / realisation together with all incidental costs, charges and expenses incurred.

The borrowers /guarantors /mortgagors' attention is invited to the provisions of the Sub-Section (8) of Section 13 of the said Act, in respect of time available to redeem the below mentioned secured assets.

DESCRIPTION OF SECURED ASSETS

UNIT NO. 2207, 22ND FLOOR, TOWER-C, MARINA SUITES, GH-3/1, ADITYA PARK TOWN NH-24, GHAZIABAD, UTTAR PRADESH - 201001

Sd/-
Authorized Officer
Date : 22.12.2025
Asset Reconstruction Company (India) Limited
Place: GHAZIABAD
(Trustee of Arcil-CPS-IV, Trust)

POSSESSION NOTICE (for immovable property)

Whereas, The undersigned being the Authorized Officer of **SAMMAAN CAPITAL LIMITED (CIN:L65922DL2005PLC136029)** (formerly known as **INDIABULLS HOUSING FINANCE LIMITED**) under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under Section 13 (12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued Demand Notice dated **21.12.2021** calling upon the Borrower(s) **VINOD TIWARI and RICHIA TIWARI** to repay the amount mentioned in the Notice being of **Rs. 22,97,417.91 (Rupees Twenty Two Lakhs Ninety Seven Thousand Four Hundred Seventeen And Paise Ninety One Only)** against Loan Account No. **HHLVAS00837234** as on **26.11.2021** and interest thereon within 60 days from the date of receipt of the said Notice.

The Borrower(s) having failed to repay the amount, Notice is hereby given to the Borrower(s) and the public in general that the undersigned has taken **Possession** of the property described herein below in exercise of powers conferred on him under Sub-Section (4) of Section 13 of the Act read with Rule 8 of the Security Interest (Enforcement) Rules, 2002 on **22.12.2025**.

The Borrower(s) in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of **SAMMAAN CAPITAL LIMITED** (formerly known as **INDIABULLS HOUSING FINANCE LIMITED**) for an amount of **Rs. 22,97,417.91 (Rupees Twenty Two Lakhs Ninety Seven Thousand Four Hundred Seventeen And Paise Ninety One Only)** as on **26.11.2021** and interest thereon.

The Borrowers' attention is invited to provisions of Sub-Section (8) of Section 13 of the Act in respect of time available, to redeem the Secured Assets.

DESCRIPTION OF THE IMMOVABLE PROPERTY

FLAT NO. UG-3, UPPER GROUND FLOOR, M.I.G. REAR LEFT HAND SIDE, WITHOUT ROOF RIGHTS, AREA ADMEASURING 55.74 SQ. MTR., I.E 600 SQ. FT., COVERED AREA, CONSTRUCTED ON PLOT NO. B-1/153, IN THE COLONY KNOWN AS "DLF DISHAAD EXT. - 2", SITUATED AT VILLAGE BHPURA, TEH. & DIST. GHAZIABAD, UTTAR PRADESH.

BOUNDED AS:-
EAST : PLOT NO. B-1/152
WEST : FLAT NO. UG-4
NORTH : COMMON PASSAGE & FLAT NO. UG-2
SOUTH : OTHER PLOT

Sd/-
Authorized Officer
Date : 22.12.2025
Place : GHAZIABAD
SAMMAAN CAPITAL LIMITED
(FORMERLY KNOWN AS INDIABULLS HOUSING FINANCE LIMITED)

POSSESSION NOTICE

(for immovable property)

Whereas, The Authorized Officer of **EDELWEISS ASSET RECONSTRUCTION COMPANY LIMITED ("EARC")** (CIN:U67100MH2007PLC174759), under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002) ("said Act") and in exercise of powers conferred under Section 13 (12) of the said Act read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 ("said Rules") issued a demand notice dated **22.12.2021** calling upon the borrower(s), the guarantor(s) and the mortgagor(s) **SANJAY KUMAR and SAROJ** against LAN No. **HHLNOI00426212** to repay the amount mentioned in the said notice being a sum of **Rs. 27,11,882.98 (Rupees Twenty Seven Lakhs Eleven Thousand Eight Hundred Eighty Two and Paise Ninety Eight Only)** as on **20.12.2021** in respect of the said Facility with further interest thereon and penal interest from **21.12.2021** till payment / realisation, within 60 days from the date of receipt of the said notice.

And whereas subsequently, **Edelweiss Asset Reconstruction Company Limited as Trustee of EARC Trust – SC 439** has vide Assignment Agreement dated **25.08.2023** assigned all its rights, title, interest and benefits in respect of the debts due and payable by the borrower/guarantor(s)/mortgagor(s) arising out of the facilities advanced by **SAMMAAN CAPITAL LTD** (formerly known as **INDIABULLS HOUSING FINANCE LIMITED**) to borrower(s)/ guarantor(s)/ mortgagor(s) alongwith the underlying securities to **Asset Reconstruction Company (India) Limited** acting in its capacity as Trustee of **Arcil-CPS-IV, Trust ("Arcil")** for the benefit of the holders of Security Receipts. Therefore, in view of the said assignment, **Arcil** now stands substituted in the place of **Edelweiss Asset Reconstruction Company Limited** and **Arcil** shall be entitled to institute/continue all and any proceedings against the borrower(s)/guarantor(s)/mortgagor(s) and to enforce the rights and benefits under the financial documents including the enforcement of security interest executed and created by the borrower/ guarantor(s)/mortgagor(s) for the said facilities availed by them.

The borrower/guarantors/mortgagor(s) having failed to repay the said amounts to **Arcil**, notice is hereby given to the borrower/guarantors/mortgagor(s) in particular and the public in general that the undersigned being the Authorized Officer of **Arcil** has taken **Symbolic Possession** of the secured assets described herein below in exercise of powers conferred on him/her under Sub-Section (4) of Section 13 of the said Act read with Rule 8 of the said Rules on **22.12.2025**.

The borrower/guarantor(s)/mortgagor(s) in particular and the public in general are hereby cautioned not to deal with the below mentioned secured assets and any dealings with the secured assets will be subject to the charge of **Arcil** for a sum of **Rs. 43,05,980.38 (Rupees Forty Three Lakhs Five Thousand Nine Hundred Eighty and Paise Thirty Eight Only)** as on **16.09.2025** in respect of the said Facility with further interest at contractual rate from **17.09.2025** till payment / realisation together with all incidental costs, charges and expenses incurred.

The borrowers /guarantors /mortgagors' attention is invited to the provisions of the Sub-Section (8) of Section 13 of the said Act, in respect of time available to redeem the below mentioned secured assets.

DESCRIPTION OF SECURED ASSETS

UNIT NO C- 1201 (A), HAVING SUPER AREA, OF 1240 SQ FT., 12TH FLOOR, TOWER C, "MARINA SUITES, PHASE 1", GH-3/1, ADITYA PARK TOWN, NH-24, GHAZIABAD, GHAZIABAD, UTTAR PRADESH - 201010

Sd/-
Authorized Officer
Date : 22.12.2025
For Asset Reconstruction Company (India) Limited
Place: GHAZIABAD
(Trustee of Arcil-CPS-IV, Trust)

BAJAJ HOUSING FINANCE LIMITED			
Corporate office: Cerebrum IT Park B2 Building 5th floor, Kalyani Nagar, Pune, Maharashtra 411014 Branch Office: 14th Floor Agarwal Metro Heights Netaji Subhash Palace Pitampura New Delhi -110034			
POSSESSION NOTICE			
Under Section 13(4) of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 & Rule 8(1) of the Security Interest (Enforcement) Rules 2002. (Appendix -IV)			
Whereas, the undersigned being the Authorized Officer of M/s BAJAJ HOUSING FINANCE LIMITED (BHFL) under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 and in exercise of powers conferred under section 13(2) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, issued Demand Notice(s) to Borrower(s) Co-Borrower(s) Guarantor(s) mentioned herein below to repay the amount mentioned in the notice within 60 days from the date of receipt of the said notice. The Borrower(s)/ Co-Borrower(s)/ Guarantor(s) having failed to repay the amount, notice is hereby given to the Borrower(s)/ Co-Borrower(s)/ Guarantor(s) and the public in general that the undersigned on behalf of M/s Bajaj Housing Finance Limited, has taken over the possession of the property described herein below in exercise of the powers conferred on him under Section 13(4) of the said Act read with Rule 8(1) of the said Rules. The Borrower(s)/ Co-Borrower(s)/ Guarantor(s) in particular and the public in general are hereby cautioned not to deal with the below said property and any dealings with the said property will be subject to the first charge of BHFL for the amount(s) as mentioned herein under with future interest thereon.			
Name of the Borrower(s)/Guarantor(s) (LAN No, Name of Branch)	Description of the Immovable property	Demand Notice Date & Amount	Date of Possession
Branch - DELHI LAN No. 401HS086681054 & 401TOL87517931 1. IDRIS AIZMULLA SAYED (Borrower)	All that piece and parcel of the Non-agricultural Property described as: Flat No. 504, Building No. 23 admeasuring 418 sq. ft., 5th Floor, "Siddhi City Phase-V", constructed on land bearing Survey No. 84, Hissa No. 2/2A, 2/2B, 3, 4, Survey No. 84, 85 situated at Village Taluka Ambarnath & District Thane Maharashtra -421503	24th Jun 2025 Rs. 18,02,108/- (Rupees Eighteen Lac Two Thousand One Hundred Eight Only)	20.12.2025
Place: MUMBAI Date: 25.12.2025 Sd/- Authorized Officer, Bajaj Housing Finance Limited			

Government of Jharkhand

Rural Works Department

JHARKHAND STATE RURAL ROADS DEVELOPMENT AUTHORITY (JSRRDA)

3rd Floor, F.P. Building, Dhuburwa, Ranchi 834004

NOTICE INVITING TENDERS

Re-c Tender No.- 07/ 2025-26-986 (Encl) (National Competitive Bidding Through e-Procurement) Ranchi, Dated: 24.12.2025

PR No-366990 dated 24.11.2025 (2nd Call)

The undersigned on behalf of Government of Jharkhand invites item rate bids through e-Procurement from the eligible bidders registered* in appropriate class with any State/Central Government/State /Central Government Organization for construction and maintenance for five years of the works (List of schemes shall be displayed in the website pmsys.tendersjhr.gov.in) of Pradhan Mantri Gram Sadak Yojana PM-JANMAN (Batch-1, 2025-26).

Sr. No	District Name	Block Name	Tendering Package	Road Name / Bridge Name	Road Length (Kms)	Sanction Construction Cost (in lakhs)	Sanction Maintenance Cost (in lakhs)	Total Sanction Cost with Maint. (in lakhs)	Total Package Cost (in lakhs)	Earnest Money (In Lakh)	Time of Completion (in month)
1	2	3	4	5	6	7	8	9	10	11	12
1	Purbi Singhbhum	Dumaria	JH-06-PMJANMAN-JSR-01 (2025-26)	L021-HATANBEDA TO JANGAL BLOCK	13.700	1,336.72	58.25	1,394.97	1,394.97	27.90	15
2	Purbi Singhbhum	Dumaria	JH-06-PMJANMAN-JSR-02 (2025-26)	L022-Bhomarpani to Bhitaramda	10.100	897.39	53.89	951.28	1,075.77	21.52	15
	Purbi Singhbhum	Potka	JH-06-PMJANMAN-JSR-02 (2025-26)	L022-SUNDARNAGAR-JADUGODA PWD ROAD TO JHARIYA	1.200	119.48	5.01	124.49			
3	Purbi Singhbhum	Chakulia	JH-06-PMJANMAN-JSR-03 (2025-26)	L021-Katabani 8T Road to Domaro	1.000	92.70	5.07	97.77	630.80	12.62	15
	Purbi Singhbhum	Dumaria		L023-PWD Road Patdanga to Manda	3.150	290.04	19.36	309.40			
	Purbi Singhbhum	Musabani		L021-DIGRI MORE KOPTA ROAD TO KULABHADA	1.000	84.15	3.45	87.60			
	Purbi Singhbhum	Patamda		L021-BOTA MADHOPUR RCD ROAD CHIMTI TO CHIMTI PAHARIYA TOLA	0.900	73.69	3.01	76.70			
	Purbi Singhbhum	Patamda		L022-Jamaridii PMGSY Road to Jhujhka	0.600	57.64	1.68	59.32			

